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EXTRAORDINARY, PART III, SECTION 4
TELECOM REGULATORY AUTHORITY OF INDIA

NOTIFICATION

NEW DELHI, THE 3rd DECEMBER, 2013

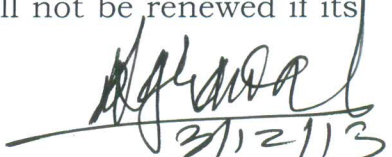
**TELECOM CONSUMERS PROTECTION (SEVENTH AMENDMENT)
REGULATIONS, 2013 (14 OF 2013)**

No. 308-3/2012-QoS -----In exercise of the powers conferred by section 36, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997(24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations further to amend the Telecom Consumers Protection Regulations, 2012 (2 of 2012), namely:-

1. (1) These regulations may be called the Telecom Consumers Protection (Seventh Amendment) Regulations, 2013.
(2) These regulations shall come into force from the 15th day of January 2014.
2. In regulation 2 of the Telecom Consumers Protection Regulations, 2012 (2 of 2012), in clause (o), the following proviso shall be inserted, namely---

“Provided that the Special Tariff Voucher pertaining to SMS or data, having validity of more than seven days, may be renewed, after obtaining the explicit consent of the consumer in accordance with the procedure specified in Schedule-I and shall be deactivated, at any time on the request of the consumer, in accordance with the procedure specified in Schedule-II;

Provided further that the Special Tariff Voucher shall not be renewed if its tariff has been revised;”


31/12/13
(Rajeev Agrawal)
राजीव अग्रवाल/RAJEEV AGRAWAL
सचिव Secretary
भारतीय दूरसंचार विनियामक प्राधिकरण
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Note.1.— The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 6th January, 2012 vide notification number No. 308-5/2011-QoS dated the 6th January, 2012.

Note.2.— The principal regulations were amended vide Notification No. 308-5/2011-QoS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 11th January, 2012.

Note.3.— The principal regulations were further amended vide Notification No. 308-5/2011-QoS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 21st February, 2012.

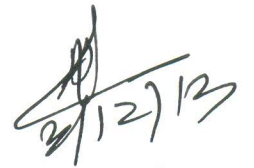
Note.4. —The principal regulations were further amended vide Notification No. 308-5/2011-QoS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 7th March, 2012.

Note.5. – The principal regulations were further amended vide Notification No. 308-5/2011-QoS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 22nd October, 2012.

Note.6. – The principal regulations were further amended vide Notification No. 308-5/2011-QoS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 27th November, 2012.

Note.7.— The principal regulations were further amended vide Notification No. 308-5/2011-QoS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 21st February, 2013.

Note.8. –The Explanatory Memorandum explains the objects and reasons of the Telecom Consumers Protection (Seventh Amendment) Regulations, 2013 (14 of 2013).



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